(iv) the rates of goods and services tax; and

(v) any other matter relating to the goods and services tax, as the Council may decide.

(c) It is expected that GST regime would remove the cascading effect of taxes which are proposed to be subsumed in the GST.

Decontrolling of Petrol and Diesel Prices

164. SHRI M.P. ACHUTHAN:
SHRI D. RAJA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Empowered Group of Minister (EGoM) headed by Finance Minister had a meeting to decide on Freeing petrol and diesel prices from Government control; and

(b) if so, the details thereof and the decision taken during the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

(b) The EGoM took the following decisions in respect of petrol and diesel in its meeting held on June 25, 2010:

(i) Prices of Petrol will be made market determined, both at the refinery gate and at the retail level.

(ii) Prices of Diesel will also be made market determined, both at the refinery gate and at the retail level. However, the Public Sector OMOs will for the present increase the retail selling price of Diesel by Rs. 2 per litre (at Delhi).

(iii) In case of a high rise and volatility in international oil prices, the Government will suitably intervene in the pricing of Petrol and Diesel.

Loan defaulters

†165. SHRI RAVI SHANKAR PRASAD:
SHRI SHIVANAND TIWARI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the number of defaulters who are not paying back the loan amount of public and private sector banks in time, has been continuously rising since last few years;

†Original notice of the question was received in Hindi.

(b) if so, the details thereof;

(c) the average annual growth rate of loan amount given by the banks during the last three years; and

(d) the annual growth rate of the fixed loan amount not paid back during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Reserve Bank of India (RBI) disseminates list of non-suit filed borrowers of banks and Financial Institutions (FIs) with outstanding aggregating Rs. 1 crore and above as on 31st March and 30th September each year to the banks and FIs for their confidential use. The list of non-suit filed accounts of willful defaulters of Rs. 25 lakh and above is also disseminated on quarterly basis to banks and FIs for their confidential use. Further, Credit Information Bureau (India) Limited (CIBIL) is maintaining a database on suit-filed accounts of Rs. 1 Crore and above and suit-filed accounts (wilful defaulters) of Rs. 25 Lakhs and above.

The details of gross Advances and gross Non-performing assets and their annual growth are given as under:-

(Amount in Rupees crore)

Bank Group	Value Name	At the end of Mar-08	At the end of Mar-09	At the end of Mar-10
	Total Gross Advances	1,696,333	2,103,763	2,519,331
	Annual Growth Rate Advances	23.48%	24.02%	19.75%
Public Sector	Gross NPAs	39,749	44,039	57,301
Banks	Gross NPAs to Gross advances ratio	2.34	2.09	2.27
	Total Gross Advances	472,345	519,655	584,591
Private Sector	Annual Growth Rate-Advances	20.54%	10.02%	12.50%
Banks	Gross NPAs	12,976	16,888	17,384
	Gross NPAs to Gross advances ratio	2.74	3.25	2.97

Source: Domestic Provisional unaudited off-site returns